

3

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 1950/2004

New Delhi, the 12<sup>TH</sup> day of August 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

1. Mohsin Ali  
Peon (Temporary Status)  
MRTP Commission  
Shahjahan Road  
New Delhi – 110 011
2. Ms. Sashi  
Peon (Sweeper) (Temporary Status)  
MRTP Commission  
Shahjahan Road  
New Delhi – 110 011

...Applicants

(By advocate Shri K.B.S. Rajan)


Versus

1. Union of India  
through the Secretary  
Department of Company Affairs  
Shastri Bhawan, 5<sup>th</sup> Floor  
New Delhi – 110 001
2. The Secretary  
MRTP Commission  
Shahjahan Road  
New Delhi – 110 011

...Respondents


O R D E R (ORAL)

Heard the learned counsel for the applicant who has submitted that the applicant had earlier approached the Tribunal with another person named Shri Sarjuk Prasad vide OA 2129/96 which was decided on 25-2-1997 with directions to the respondents that "respondents shall give the benefit of the Scheme of 1.9.1993 to both the applicants and give all the benefits under the Scheme including the declaration of temporary status, and till such time the applicants shall not be dis-engaged. The applicants are also entitled for consideration in Group-D post as and when available against the respective quota in accordance with the Scheme." While the other applicant, namely, Shri Sarjuk Prasad has already been benefited with regularization against Group 'D' post by being

8 - 

given relaxation in age, the said benefit has not been extended to the applicant so far. She, with the other applicant in this OA similarly placed, has submitted a representation in the matter to the respondents vide letter dated 24-2-2003 (Annexure A1). However, they have not received any reply to the said representation so far. Hence this OA.

2. Having considered the facts of the matter as submitted by the applicants in this OA, particularly the fact that the representation is already pending with the respondents since February, 2003, and further that the benefit as directed to be given to the other applicant, namely, Shri Sarjuk Prasad has already been given by the respondents in terms of the directions of the Tribunal as referred to hereinabove, I am of the considered opinion that the ends of justice shall be met if this OA is disposed of at the admission stage itself with a direction to the respondents to consider the prayers of the applicants as made in the said representation and in this OA, treating it as a supplementary representation filed by the applicants, and to do the needful early, by issuing a reasoned and speaking order, in any case within a period of three months from the date of receipt of a copy of this order. Ordered accordingly.

  
(Sarweshwar Jha)  
Member (A)

/gkk/